

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) Nos. 335 and 336 of 2017

IN THE MATTER OF:

Tirumala Infrabuild Private Ltd. & Ors.

...Appellants

Vs.

**IDIO Construction & Industries
(India) Ltd. & Ors.**

...Respondents

**Present: For Appellants: - Mr. Niranjan Chatterjee and Mr.
Ashutosh Kumar Sinha, Advocates.**

ORDER

17.10.2017- In these appeals, orders dated 7th September, 2017 and 18th September, 2017 passed by National Company Law Tribunal (hereinafter referred to as “Tribunal”) Kolkata Bench in Company Petition No. 145/2013 are under challenge, which are similar and reads as follows: -

“Ld. Counsel for the petitioners and the respondents are present.

List the matter on 15/09/2017.”

2. Having heard learned counsel for the appellant while we are not inclined to interfere with the impugned orders dated 7th September, 2017 and 18th September, 2017, are of the view that the Tribunal if already concluded the hearing is expected to decide the case on an early date, preferably within three weeks.

3. Both the appeals disposed of with aforesaid observations. No cost.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

Ar/g